

**THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH
(through web-based video conferencing platform)**

**Item No.28
CP (IB) No. 23/Chd/CHD/2022
Under Section 10 of the Insolvency
& Bankruptcy Code, 2016**

In the matter of:-

White Water Foods Pvt. Ltd.

...Petitioner

Present through Video Conferencing:

Mr. Aditya Grover, Advocate for petitioner.

Ms. Asha Bura, Advocate for the Kamal Kant Diwan and Bharat Foods and Agro Products—respondent

None for respondent Bank of Maharashtra

Affidavit of service has been filed vide diary No.01599/3 dated 30.11.2022. The same is taken on record. It is stated by learned counsel for the petitioner that the other creditors as per last order have been served except M/s Krishna Gram Udyog Samiti. Notice sent to M/s Krishna Gram Udyog Samiti received back unserved for want of correct address. It is stated by learned counsel for the petitioner that no other address of M/s Krishna Gram Udyog Samiti is available with him. Thus, the petitioner shall adopt the mode of substituted service for serving M/s Krishna Gram Udyog Samiti and the notice of hearing be advertised in two daily newspapers (one English and one Hindi) having wide circulation in the area and file affidavit of service along paper clippings, if applicable, within two weeks. Report with service affidavit be filed within next two weeks after the service through publication. Response, if any, may be filed by the respondent at least one week before the next date of hearing. List on 14.02.2023.

SD/-
(Subrata Kumar Dash)
Member (Technical)

SD/-
(Harnam Singh Thakur)
Member (Judicial)

December 01, 2022
DS